
(2014) 01 KL CK 0115
In the High Court Of Kerala
Case No : W.P. (C).No. 27357 of 2009 (S)

The Union of India

APPELLANT

Vs

A. Ramankutty

RESPONDENT

Date of Decision : 28-01-2014

Acts Referred:

Constitution of India, 1950 — Article 227

Citation : (2014) 01 KL CK 0115

Hon'ble Judges : T.B. Radhakrishnan, J;A. Muhamed Mustaque, J

Bench : Division Bench

Advocate : S. Krishnamoorthy, CGC, Advocate for the Appellant; M.R. Sudheendran, Advocate by R1 and Smt. Sneha Rose, Advocate by R2, Advocate for the Respondent

Final Decision : Dismissed

Judgement

Thottathil B. Radhakrishnan, J.—The Postal Department has filed this writ petition challenging the decision of the Central Administrative Tribunal. The question raised before the Tribunal related to the selection of Postman from GDS on seniority basis. The issue raised was found covered by the judgment of the Madras Bench of the Tribunal in O.A. No. 1006/2004. That was confirmed by the Madras High Court in W.P. (c) No. 531/2005. The Tribunal took the view that as per the amended Recruitment Rules, the upper age limit of SC/ST candidates being 55 years, the applicant before could have been eligible for being considered to be appointed as Postman in the promotion quota on the basis of seniority. Having considered the materials on record in the light of the grounds raised, we find no legal infirmity or jurisdictional error in the impugned decision of the Tribunal.

2. In the result, this writ petition fails and the same is dismissed, since no grounds are made out for interference in exercise of jurisdiction under Article 227 of the Constitution of India. No costs.